

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. No. 2478/2003

New Delhi, this the 13th day of October, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

V.C. Jain
S/o (Late) Shri Gangadhar Jain
(Retd.) Principal,
Kendriya Vidyalaya No.2,
Jhansi. Applicant.
(By Advocate : Shri R. K. Bhardwaj)

Versus

Union of India & Ors

1. The Secretary,
Ministry of HRD Deptt. of Education (S.E & H.E)
Shastri Bhawan,
New Delhi-110001.
2. The Chairman
K. V. S. Shastri Bhawan,
New Delhi.
3. The Vice Chairman
K. V. S. Shastri Bhawan,
New Delhi.
4. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jaat Singh Marg,
New Delhi-110016. Respondents

ORDER (Oral)

The applicant has filed this OA seeking a direction to be given to the respondents to reimburse the medical expenses to the tune of Rs.22,850/- incurred by him in getting treatment for her daughter, namely, Km. Dimple.

2. In this regard, the applicant has submitted a number of representations to the respondents but the same have not yet been disposed of by the respondents.
3. At this stage when the rights of the respondents are not likely to be affected, I feel it is unnecessary to issue any show cause notice to the respondents while disposing this OA.

The OA is disposed of with a direction to the respondents to

consider the representations of the applicant with regard to the reimbursement of the medical expenses incurred by him for the treatment of his daughter and pass a speaking and reasoned order from the date of receipt of a copy of this order.

4. Let a copy of this order be served to the respondents.

S. Raju
(SHANKER RAJU)
Member (J)

/ravi/